

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA No. 772 of 2019 IN DFR NO. 1140 OF 2019**

**Dated: 4<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Limited**

**.... Appellant(s)**

**Vs.**

**M/s. Mytrah Aadya Power Pvt. Ltd. & Ors.**

**.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan  
Mr. Amal Nair

Counsel for the Respondent(s) : Mr. Tajinder Joshi for R-1

Mr. Adil Singh Boparai for R-2

Mr. Sakesh Kumar

Ms. Gitanjali N. Sharma for R-3

**ORDER**

**IA NO. 772 OF 2019**

*(Application for condonation of delay in filing the appeal)*

In this application, the Applicant/Appellant has prayed that 15 days' delay in filing the appeal may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, the delay in filing the appeal is condoned. The application is disposed of.

**DFR No. 1140 of 2019**

**Admit.**

Registry is directed to number the appeal.

Reply/objections by respondents on main appeal shall be filed within four weeks' time i.e. on or before 02.08.2019 with advance copy to other side and thereafter rejoinder, if any, shall be filed within two weeks' time i.e. on or before 19.08.2019 with advance copy to other side.

List the matter for compliance of notice on **22.08.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*mk/kt*